

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

o CRLMP No.11246/2014 in Petition(s) for Special Leave t
Appeal
(CrI.) No(s).6622/2013

(Arising out of impugned final judgment and order dated 12/07/2013
in CRMWP No.13995/2013 passed by the High Court Of Judicature At
Allahabad)

r(s) AKHILESH AND ORS Petitione
VERSUS

t(s) STATE OF UP AND ORS Responde
(For restoration and office report)

Date : 07/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Sanjay Sharma ,Adv.

For Respondent(s) Mr. Vijay Pal Sharma, Adv.
Mr. Haresh Raichura ,Adv.

Mr. M. R. Shamshad ,Adv.
Mr. Vivek Vishnoi, Adv.
Mr. Shashank Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

For the reasons stated in Criminal Miscellaneous
Petition No.11246/2014, the said petition is allowed. The orde
r dated 01.05.2014, dismissing the SLP (CrI.) No.6622 of 2013 for want of
prosecution is recalled and the same is restored to its original
number.

Interim order passed on 26.08.2013 be also revived.
List the special leave petition for hearing in due course.

Signature Not Verified

Digitally signed by
Sanjay Kumar
(SANJAY KUMAR)

Date: 2014.07.08

17:30:39 IST

Reason: COURT MASTER (INDU SATIJA)
ASSISTANT REGISTRAR